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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Original Application No. 377 of 2005

Jabalpur, this the 19th day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

Atul Kumar Shrivastava,
Aged about 30 years,
S/o. late Santosh Kumar Shrivastava,
R/o. C/o. Shri N.K. Shrivastava,
E-8/76, Railway Housing Society,
Plot No. 12, Arera Colony,
Bhopal (MP).

Applicant

(By Advocate – Shri S. Paul)

V E R S U S

1. Union of India,
Through the General Manager,
West Central Railway,
Jabalpur.
2. General Manager,
North Central Railway,
Allahabad.
3. Senior Divisional Personnel Officer,
North Central Railway,
O/o. Divisional Railway Manager,
Jhansi Division, Jhansi.
4. Senior Divisional Personnel Officer,
O/o. Divisional Railway Manager,
West Central Railway, Bhopal Division,
Habeebganj, Bhopal.
5. Hemant Kumar Gupta,
S/o. Shri S.N. Gupta,
Permanent Wage Supervisor,
O/o. Divisional Railway Manager,
West Central Railway,
Bhopal Division,
Habeebganj, Bhopal.

Respondents

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

Heard the learned counsel for both the parties.

2. The applicant has sought appointment as Permanent Way Supervisor or any other equivalent post in the basic pay of Rs. 4500-7000/- (Group-C post) on compassionate ground.
3. During the course of arguments, the learned counsel for the applicant submitted that a representation has been submitted to the Divisional Railway Manager (P), West Central Railway on 31.3.2005 in this regard, but no reply has been received. The learned counsel stated that he will be satisfied if the respondent No. 4 is directed to dispose of this representation within a reasonable time by a detailed, speaking and reasoned order.
4. The learned counsel for the respondents has opposed this submission.
5. We however, are of the considered opinion that this prayer of the learned counsel for the applicant is reasonable and can be accepted. Accordingly, we direct the respondent No. 4 to consider the said representation of the applicant Annexure A-4 dated 31.3.2005 and dispose it of within a period of three months by a detailed, reasoned and speaking order. Be it noted that we have not applied our mind on the merits of the case.
6. With these directions the OA is disposed of. No costs.

A. K. Gaur
(A. K. Gaur)
Judicial Member

Dr. G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

“SA”

दृष्टांकन सं. ओ/न्या.....जबलपुर, दि.....

प्रतिलिपि अन्वेषितः—

(1) सचिव, उच्च ज्यायालय वार एसोसिएशन, जबलपुर

(2) आवेदक श्री/श्रीमती/यु. के काउंसल

(3) फैसली श्री/श्रीमती/यु. के काउंसल

(4) योग्यता, दंप्राम, जबलपुर व्यायापील

सूचना एवं आवश्यक कार्यकृती हैं।

उप रजिस्ट्रार

S. Paul Adv. I.A.P

M.M. Benoyee Adv. I.A.P

24-7-06